

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 699/97

Date of Decision: 27.4.1998

Mrs. S. Krishnamurthi

Applicant.

Shri S.P.Saxena

Advocate for  
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri M.I.Sethna

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

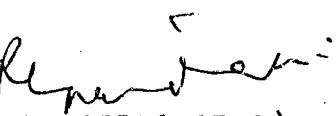
Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not? ~~~

(2) Whether it needs to be circulated to ~~~  
other Benches of the Tribunal?

  
(P.P.SRIVASTAVA)

MEMBER (A)

  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

OA.NO. 699/97

Monday this the 27th day of April, 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri P.P.Srivastava, Member (A)

Mrs. Shanta Krishnamurthi,  
Admin Officer (Ad-hoc),  
National Film Archive of India,  
Law College Road, Pune-411 004.  
R/o Chintamani Housing Society,  
1025, Sadashiv Peth, Pune.

By Advocate Shri S.P.Saxena ... Applicant  
V/S.

1. The Union of India  
through the Secretary,  
Ministry of Information  
& Broadcasting, 'A' Wing,  
Shastri Bhawan, New Delhi.
2. The Director,  
National Film Archive of India,  
Law College Road, Pune.
3. Shri R.R.Ankalgi,  
Assistant Accounts Officer,  
Office of Controller of Defence  
Accounts (Southern Command),  
Near General Post Office, Pune.  
Residing at 336, Rasta Peth, Pune.

By Advocate Shri M.I.Sethna ... Respondents

O R D E R

(Per: Shri Justice R.G.Vaidyanatha, VC)

Heard Mr.S.P.Saxena, learned counsel for  
the applicant and Mr.M.I.Sethna, learned counsel for  
the respondents regarding admission of the OA.

The applicant has filed this OA. seeking  
a direction to the respondents to consider the  
applicant for promotion to the post of Administrative  
Officer in the National Film Archive of India, Law  
College Road, Pune. The respondents have filed reply  
opposing admission.

At the time of hearing, it is brought to our notice that the applicant has filed a representation dated 29.7.1997 about <sup>her</sup> a grievance of not being considered as Administrative Officer. It is common ground that the said representation is not disposed of by the respondents and it is still pending. The learned counsel for the respondents submits that the respondents have not passed any order <sup>on</sup> <sub>the</sub> representation and will consider the same as per rules.

We feel that the respondents should be directed to dispose of the representation within ~~the~~ time bound programme and till such time Status quo of the applicant's adhoc promotion as Administrative Officer should be maintained. We also give liberty to the applicant to file an additional representation in pursuance of her representation dated 29.7.1997 giving additional reasons seeking her promotion as Administrative Officer by way of promotion. The respondents shall dispose of the original representation dated 29.7.1997 and the additional representation, if any, to be received within two months from the date of receiving the additional representation according to rules.

For the above reasons, the OA. is disposed of at the admission stage directing the respondents to dispose of the applicant's representation dated 29.7.1997 and additional representation, if any, within a period of two months from the date of receipt of additional representation as per rules. The applicant's

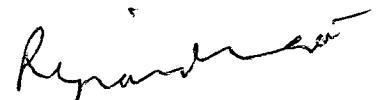
fig. 3/

present Status quo as Administrative Officer on adhoc basis should be continued till the date of disposal of representation and for a period of one month <sup>thereafter</sup> if any adverse order is passed. Needless to say that the applicant is at liberty to challenge the adverse order according to law. All contentions of both sides are left open.



(P.P. SRIVASTAVA)

MEMBER (A)



(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.